

**Central Administrative Tribunal  
Principal Bench**

**CP No.183/2017 in  
OA No.3159/2016**

New Delhi, this the 27<sup>th</sup> day of March, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Brij Mohan Verma  
Executive Engineer, Age 59, Group 'A'  
S/o Late Shri Om Prakash Verma  
R/o DDA-SFS, Flat No.50  
Punjabi Bagh Apartments  
Rohtak Road, Delhi. ....Applicant

(By Advocate: Shri Rajeev Sharma)

**Versus**

P.K. Gupta, Commissioner  
North Delhi Municipal Corporation  
4<sup>th</sup> Floor, Civic Centre, JLN Marg  
New Delhi-02. ....Respondent

(By Advocate: Shri R.N. Singh)

**ORDER (ORAL)**

**Justice Permod Kohli, Chairman :-**

Shri R.N. Singh, learned counsel appearing for the respondent, on instructions from Shri Ravinder Kumar, Law Officer from the respondent department, who has received a telephonic information from Shri Biji Rajesh, Advocate, Delhi High Court, that the Order sought to be enforced through the present

CP, i.e., the order dated 07.03.2017 passed in OA No.3159/2016 was challenged in WP(C) No.2755/2017 before the Hon'ble Delhi High Court and the order has been stayed.

2. In this view of the matter, the present contempt proceedings are dropped with liberty to the applicant to again approach this Tribunal in the event order survives in the writ petition.

**( K.N. Shrivastava)**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

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